228	Written Answers to	[RAJYA SABHA]		Unstarred Questions	
1	2	3	4	5	6
18.	Meghalaya	1.5	3.5	2.6	4.0
19.	Mizoram	0.3	2.2	2.0	1.5
20.	Nagaland	4.3	6.2	6.7	5.6
21.	Odisha	2.4	5.1	4.3	3.8
22.	Punjab	1.6	4.7	5.4	5.8
23.	Rajasthan	1.4	2.3	3.1	2.5
24.	Sikkim	9.0	12.2	7.1	8.9
25.	Tamil Nadu	2.1	3.6	3.3	3.8
26.	Telangana	-	-	3.1	2.7
27.	Tripura	12.4	8.4	6.2	10.0
28.	Uttarakhand	4.7	4.5	5.5	6.1
29.	Uttar Pradesh	2.2	4.9	4.0	5.8
30.	West Bengal	6.1	5.9	4.2	3.6
31.	Andaman and Nicobar	10.5	9.8	13.0	12.0
32.	Chandigarh	2.8	5.6	2.8	3.4
33.	Dadra and Nagar Haveli	2.7	1.2	4.6	2.7
34.	Daman and Diu	0.6	1.2	6.6	0.3
35.	Lakshadweep	20.4	10.2	10.5	4.3
36.	Puducherry	4.4	10.1	8.8	4.8
	ALL INDIA	3.3	4.0	3.4	3.7

## Problems for workers in private sector

 $\dagger 2507.$  SHRI AMAR SHANKAR SABLE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the minimum wages for unskilled non-agricultural workers in 'C' category regions has been fixed at ₹ 350 per day on the basis of basic minimum wages of central sector workers, the criteria adopted for fixing minimum wages in this regard;
- (b) whether it is a fact that it has become difficult to work in private sector due to contractual jobs, adhoc employment and lay offs in an arbitrary manner and increasing violation of labour laws in private sector; and

<sup>†</sup>Original notice of the question was received in Hindi.

(c) if so, the action taken by Government against the establishments violating labour laws?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) In the Central Spheres the Central Government has issued a draft notification on 01.09.2016 to revise the minimum rates of wages from ₹246 per day to ₹350 per day for unskilled non-agricultural workers in 'C' category regions based on the recommendations of 15th Indian Labour Conference and Judgement of Hon'ble Supreme Court in the Reptakos & Co. *Vs.* its Workers.

- (b) As far as the private establishments in the Central Sphere are concerned, no such facts have come to knowledge.
- (c) The implementation of the Act is carried out by the Centre as well as the States in respect off their respective jurisdiction. In the Central Sphere, the enforcement is secured through the Inspecting Officers of the Chief Labour Commissioner (Central) commonly designated as Central Industrial Relations Machinery (CIRM), the compliance in the State sphere is ensured through the State Enforcement Machinery. They conduct regular inspections and in the event of detection of any case of non-payment or underpayment of minimum wages, they advise the employers to make payment of the shortfall of wages. In case of non-compliance, penal provisions against the defaulting employers are invoked.

## Decline in job growth

2508. SHRI RAJEEV SHUKLA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that job creation in the organized sector has declined over the period of last two years;
- (b) if so, what steps have been taken for creation of employment opportunities for the youth of the country;
- (c) how many jobs have been created in the organized sector from May, 2014 to October, 2016 (till date); and
- (d) how many jobs have been created in the unorganised sector from May, 2014 to October, 2016 (till date)?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (d) Labour Bureau has been conducting